

Seventeenth Loksabha

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Title: Regarding creation of a National Judicial Infrastructure Authority-laid.

SHRI RAGHU RAMA KRISHNA RAJU (NARSAPURAM): I would like to draw the attention of the Government to the proposal of Hon'ble Chief Justice of India seeking establishment of National Judicial Infrastructure Authority to achieve financial Autonomy for the judiciary in the country.

As was rightly pointed out by the Hon'ble Chief Justice of India, the courts in India are still being operated from dilapidated and rented premises without proper facilities like washrooms, waiting rooms etc., which adversely impact the qualitative dispensation of justice. The improvements and maintenance are being carried out in an ad-hoc and unplanned manner. Government should take up modernisation and strengthening of judicial infrastructure to reduce pendency of cases.

So, I urge upon the Minister of Law and Justice to take necessary steps for strengthening and modernisation of the judicial infrastructure on a war-footing manner by creating a National Judicial Infrastructure Authority to take care of these matters from time to time.